

non-payment of Quarterly Bonus, improper maintenance of Attendance Register, non-issue of Bonus Cards and Measurement Slips in 1962, 1963 and 1964; and

(b) the action taken against them?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) (i) Names of Collieries, which were being prosecuted for non-payment of quarterly bonus, improper maintenance of attendance register and non-issue of bonus cards under the Coal Mines Bonus Schemes, have been mentioned year wise in the statement laid on the Table of the House. [Placed in Library, see No. LT-3818 (ii)/65].

(ii) Names of collieries, which were being prosecuted for non-issue of measurement slips as per the provisions of P.W. (Mines) Rules, 1956, have been given year wise in the statement laid on the Table of the House. [Placed in Library, see No. LT-3818 (ii) [65].

(b) The Central Industrial Relations Machinery pursued the cases in question in the courts concerned and the results of prosecutions have been indicated against each case in the above statements.

Coal Mines Welfare Fund Quarters

164. { **Dr. U. Misra:**
Dr. Ranen Sen:
Shri Indrajit Gupta:
Shri Mohammad Ellias:
Shrimati Renu Chakravartty:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have received serious allegations of discrimination, favouritism and collection of rent from the Colliery Mazdoor Sabha (A.TUC) and Indian Mines Workers' Federation in the allotment maintenance, arrangements for water and light of Coal Mines Welfare Fund quarters by the management of Bankola Colliery, Babisole Colliery,

Ajoy Colliery, Kalipahari, New Ghusick, South Samla Collieries in West Bengal; and

(b) if so, the steps taken in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes, certain complaints have been received.

(b) The matter is under investigation.

Jemahari Khas Colliery

- { **Dr. U. Misra:**
165. ✓ Dr. Ranen Sen:
Shrimati Renu Chakravartty:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the agreement between the management of the New Jemahari Khas Colliery and the Colliery Mazdoor Sabha (AITUC) in the presence of the Regional Labour Commissioner (Conciliation) Calcutta on the 8th December, 1964 has been implemented;

(b) if not, the particulars of the items which have not been implemented; and

(c) the steps taken to implement the rest?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) The agreement is reported to have been implemented partly.

(b) and (c). The details of items not implemented are being assessed by the Conciliation Officer (Central), Raniganj and steps are being taken by him to secure the implementation of the agreement as early as possible.

Sainik School, Bijapur

166. Shri H. V. Koujalgi: Will the Minister of Defence be pleased to state:

(a) how many students are admitted every year in Sainik School at Bijapur (Mysore State);

(b) how many from Mysore State and how many from other States;

(c) how many students from Mysore State are given admission in other Sainik Schools outside the State; and

(d) whether Government's financial help or freeship is given to students from Mysore admitted in such other schools?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Admissions made in Sainik School, Bijapur are as under:—

1963	..	67 boys.
1964	..	48 boys.
1965	..	55 boys.

TOTAL 170 boys.

(b) In 1963 two boys, in 1964 thirteen boys and in 1965 four boys from States other than Mysore were admitted. The remaining boys belong to Mysore State.

(c) 13 boys from Mysore are studying in Sainik Schools other than Sainik School, Bijapur, as under:—

Sainik School, Trivandrum	2
Sainik School, Amaravathinagar	2
Sainik School, Satara	6
Sainik School, Korukonda	2
Sainik School, Kapurthala	1
TOTAL	13

(d) The Mysore State Scholarships Scheme for education in Sainik Schools is restricted to Sainik School Bijapur only.

Lino Operators in Government of India Press

167. **Shri J. B. S. Bist:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 1653 on the 21st December, 1964 and state:

(a) whether the Committee for categorisation of Government of India

Press Workers has submitted its report;

(b) if so, action taken thereon; and

(c) if not, the reasons for the delay?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

(b) So far as the issue raised in Unstarred Question No. 1653 answered on 21st December, 1964 is concerned the Committee has not recommended any revision in the scale of pay of Lino Operators.

(c) Does not arise in view of (a) above.

Industrial Awards

168. { **Dr. U. Misra:**
Dr. Ranen Sen:

Will the Minister of Labour and Employment be pleased to state:

(a) the number of industrial awards against which managements in Public Sector Undertakings have appealed in High Courts and Supreme Court; and

(b) whether his Ministry was consulted before filing appeals?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) There were four cases, one in 1963 and three in 1964, brought to the notice of this Ministry in which the Managements of Public Sector Undertakings went up in appeal to the High Court/Supreme Court against Industrial awards.

(b) This Ministry was consulted before the appeal was filed only in one case.

Plutonium Extraction Plant

169. **Shrimati Malmoona Sultan:** Will the Prime Minister be pleased to state:

(a) whether Plutonium Extraction Plant has been formally inaugurated; and